

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4983  
ANSWERED ON:26.08.2010  
REGIONAL CENTRES FOR ADVANCED LEGAL STUDIES  
Thamaraiselvan Shri R.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government is considering to establish five regional centres for advanced legal studies, in the country;
- (b) if so, the details thereof;
- (c) whether the said regional centres will have any autonomous power;and
- (d) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (PR. M. VEERAPPA)

(a) and (b) Yes, Madam, The Ministry of Law and Justice in collaboration with the Bar Council of India and the National Law University, Delhi had organized a National Consultation for Second Generation Reforms in Legal Education on 1st & 2nd May, 2010 at Vigyan Bhavan New Delhi. In the said National Consultation, a Resolution was adopted for restructuring the system of legal education to impart substantial knowledge, enhance legal research and create legal practitioners with social responsibility and strong professional ethics, and to respond to the unmet legal needs of the deprived sections of the society. In view of the Resolution, the Ministry of Law and Justice has prepared `The Centres for Advanced Legal Studies and Research Bill, 2010 which provides that the Central Government shall, by notification, establish an autonomous Centre for Advances Legal Studies in each region in the country.

(c) and (d) The Centres for Advanced Legal Studies and Research will have autonomous status.